

**Court No. - 79**

**WWW.LIVELAW.IN**

**Case :- CRIMINAL MISC ANTICIPATORY BAIL  
APPLICATION U/S 438 CR.P.C. No. - 461 of 2022**

**Applicant :- Kiranpal @ Kinnu**

**Opposite Party :- State of U.P.**

**Counsel for Applicant :- Wahid Jamal, Pushpendra Singh**

**Counsel for Opposite Party :- G.A.**

**Hon'ble Ajay Bhanot, J.**

Shri Paritosh Kumar Malviya, learned AGA for the State contends that both the C.W.C. as well as the police authorities have not complied with the directions issued by this Court in ***Criminal Misc. Bail Application No. 46998 of 2020 (Junaid Vs State of U.P. and another)*** reported at ***2021 (6) ADJ 511*** and also failed to implement the provisions of POCSO Act, 2012 read with POCSO Rules, 2020. The police authorities have not served the bail application upon the victim/legal guardian as well as upon the CWC.

Senior Superintendent of Police, Bulandshahr, is directed to take appropriate action as per law against the responsible officers who have failed to comply with the directions issued by this Court in ***Junaid (supra)*** and also the orders of the Director General of Police, Government of U.P. Lucknow issued in compliance thereof.

On the next date of listing, Senior Superintendent of Police, Bulandshahr, shall appear in person through video conferencing mode and explain the cause for failure of the police authorities to comply with the

directions issued by this Court in **Junaid (supra)** and also the action taken against the concerned officers who have failed to comply with directions issued by this Court in **Junaid (supra)**. In the meantime, the C.W.C. and the police authorities are expected to comply with the directions issued by this Court in **Junaid (supra)**.

Learned AGA to file counter affidavit by the next date of listing.

Put up this case on 11.02.2022 in the list of fresh cases.

**Order Date :- 3.2.2022**

Dhananjai